ITEM NO.2 COURT NO.6 SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4900-4901/2008

COMMISSIONER OF SERVICE TAX, CHENNAI, TAMIL NADU Appellant(s)
VERSUS
M/S MALABAR MANGT.SERV.P.LTD. Respondent(s)

WITH
C.A.No.2007/2010 (IV-A)

Date : 26-11-2018 These appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Appellant(s) Mr. B. Krishna Prasad, AOR(NP)

For Respondent(s) Mr. Punit Dutt Tyagi, AOR

Mr. Nikhil Nayyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No(s).4900-4901/2008

None appears on behalf of the appellant.

Record reveals that counsel for the appellant was directed to furnish the list of connected matters so that all the matters involving same question of law be heard and decided together.

Despite several opportunities, needful has not been done.

By way of list indulgence, two weeks' further time is granted to the counsel for the appellant to furnish the details of connected matters failing which it would be presumed that there are no connected matters and the matter on hand shall be decided independently on its own.

Signature Not Verified
Digitally signed by SATISH KUMAR
Date: 2018.12.04 17:10:37 IST
Reason:

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR